

**Target set for Foreign Exchange Earnings**

\*541. SHRI RADHAKANTA DIGAL : Will the Minister of TOURISM be pleased to state :

(a) whether Tourism has emerged as the single largest earner of foreign exchange;

(b) if so, the amount of foreign exchange earned from tourism during the Sixth Plan;

(c) the target set for foreign exchange earnings during the Seventh Plans; and

(d) the achievements made so far, year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI GIRIDHAR GOMANGO) : (a) Tourism is the largest net foreign exchange earner in India.

(b) The amount of foreign exchange earned from tourism during the Sixth Plan period was Rs. 5,886 crores.

(c) The projected foreign exchange earning from tourism during Seventh Plan period is about Rs. 9,305 crores.

(d) The estimated foreign exchange earnings from tourism during the first 3 years of Seventh Plan period were as follows :

Year	(Rs. in crores)
1985-86	1,460
1986-87	1,780
1987-88	1,890 (P)
	(P)—Projected

[*Translation*]

**Alleged Illegal Constructions in the Walled City**

\*543. DR. CHANDRA SHEKHAR VERMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the illegal construction, both residential

as well as commercial, in the walled city areas of Delhi like Vaidwara Cheerakhana, Maliwara, Khari Baoli, Charkeawallan etc., as reported in the Jansatta dated 17 February, 1988;

(b) if so, the details thereof;

(c) whether these constructions satisfy fire fighting regulations and are safe from construction point of view and if not, the action or contemplated against the owners; and

(d) whether it is proposed to hold an enquiry into these constructions ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) The relevant Jansatta news item has come to the notice of the Government.

As per details furnished by MCD in this behalf, the following three properties are involved.

1. Property No. 3749/VI, Gali Charan Dass, Delhi.
2. Property No. 3390, Gali Hakim Baga, Hauz Qazi, Delhi.
3. Property No. 936-41, Maliwara, Delhi.

(c) and (d) These constructions are violative of Delhi Municipal Corporation Act, Building Bye-laws and Fire Fighting Regulations. MCD have already taken cognisance of this and started action against the owners/builders of such properties. Since action is already in progress, it is not proposed to hold any enquiry.

[*English*]

**New Dairy Scheme**

\*544. SHRI C. JANGA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) the salient features of programmes undertaken to encourage small and marginal farmers to own and raise dairy animals;